

ITEM NO.29

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 569/2019

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

NATTHA SINGH

Respondent(s)

Date : 08-08-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Ajay Vikram Singh, AOR

For Respondent(s)

Ms. Rajeshri Nivuratirao Reddy, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Sole respondent is duly represented.

Records received.

Four weeks time, is granted to counsel for appearing parties to file additional documents.

After the expiry of said period, matter shall be processed for listing before the Hon'ble Court as per the rules.

S.P.S. LALER  
Registrar

pm